

S U P R E M E C O U R T O F I N D I A

R E C O R D O F P R O C E E D I N G S

B E F O R E T H E R E G I S T R A R S H . A N I L L A X M A N P A N S A R E

Petition(s) for Special Leave to Appeal (C) No(s). 19687/2019

RAJBIR

Petitioner(s)

VERSUS

SURAJ BHAN & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.123425/2019-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.123421/2019-PERMISSION TO
FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 10-01-2020 This petition was called on for hearing today.

For Petitioner(s)

Mr Abhishek Sharma, Adv.

Mr. Tarun Gupta, AOR

For Respondent(s)

Dr. Sushil Balwada, AOR

UPON hearing the counsel the Court made the following

O R D E R

None appeared for respondent nos. 1 and 2 when called. The record shows that vakalatnama has been filed on 2.12.2019 however, counter affidavit has not been filed. There is neither

written application for extension of time to file pleadings in terms of Order V Rule 1(22), Supreme Court Rules, 2013 nor is there oral request to that effect. It appears that respondents are not interested in filing counter affidavit and, therefore, opportunity to file counter affidavit stands declined.

Registry to process the matter for listing before the Hon'ble Court as per rules.

ANIL LAXMAN PANSARE

Registrar